

(2022) 02 MAN CK 0007
In the Manipur High Court
Case No : Writ Petition (C) No. 143 Of 2022

RD. Daniel

APPELLANT

Vs

State Of Manipur & 2 Ors

RESPONDENT

Date of Decision : 21-02-2022

Acts Referred:

Citation : (2022) 02 MAN CK 0007

Hon'ble Judges : Ahanthem Bimol Singh, J

Bench : Single Bench

Advocate : Rinika Maibam, A. Vashum

Judgement

Ahanthem Bimol Singh, J

(Through video conferencing)

Heard Ms. Rinika Maibam, learned counsel appearing for the petitioner.

Issue notice, returnable within 3 (three) weeks.

Mr. A. Vashum, learned GA accepts notice on behalf of the respondents No. 1, hence, no formal notice is called for in respect of the said respondent.

Petitioner is to take steps for service of notice upon the respondents No. 2 & 3 by speed post as well as by dasti within a period of 1 (one) week.

List this case again on 24.02.2022. In the meantime, the respondents more particularly the respondents No. 2 & 3 is directed to release the subsistence allowances of the petitioner due payable to him, if not already released.